

High Court for the State of Telangana

ROC No.394/SO/2020

Date : 13/07/2021

Notification

Sub: High Court for the State of Telangana – Continuing the present practice of Virtual hearing of cases by all the Benches in the High Court till 31.07.2021 and ensuring 100% attendance of the Staff Members – Instructions - Issued.

Ref: 1. High Court's SOP in ROC No.394/SO/2020, dt.18.2.2021.
2. High Court's Notification in ROC No.394/SO/2020, dt.18.3.2021.
3. High Court's Notifications in ROC No.394/SO/2020, dt.15.4.2021 and 19.4.2021.

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Considering the current unlock down situation in the State and the views of the learned members of the Bar, it is decided to continue the present practice of Virtual Hearing of the cases by all the Benches in the High Court till 31.07.2021. It is further decided to ensure 100% attendance of the Staff Members with immediate effect instead of 50% attendance on turn basis in the alternative days.


REGISTRAR GENERAL
13.07.2021

To:

1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana at Hyderabad {for information}.
2. The P.Ss to the Registrars, High Court for the State of Telangana at Hyderabad { for placing before the Registrars }.
3. The Secretary, Bar Council of Telangana. {for information}.
4. The President, Telangana High Court Advocates Association, Hyderabad {for information}.
5. All the Service Associations, High Court for the State of Telangana at Hyderabad {with instructions to intimate all the Staff members}.
6. All the Officers of the High Court for the State of Telangana at Hyderabad.
7. All the Section Officers/ Section Heads, High Court for the State of Telangana at Hyderabad {for circulating among the Staff members working under their control}.
8. The Overseer, High Court for the State of Telangana at Hyderabad {for circulating among the staff members working under his control}.

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